

Form 'A'
[See paragraph 5(1)]



No:
Issue opens on:
Issue closes on:

APPLICATION FORM FOR SOVEREIGN GOLD BOND 2015-16
(Put ✓ wherever required)

Agent's Name & Code	Sub Agent's Name & Code, if any	Bank / Post Office Branch

Name of Bank/ Post Office

Name of Branch:

1) Applicant(s) Detail [in block letters]

	Name	Date of Birth	Passport/Aadhar / PAN / TAN / Voter ID No. (any one of the above)
1 st Applicant			
2 nd Applicant			
Guardian (in case of minor)			

Nominee details- Nomination Form 'D' (as applicable) to be filled and attached

Applicant status: Resident Individual [], others [], Please specify: _____

2) Contact details of the Applicant:

Address:	Street / Village /City:	State:	Pin Code:
Telephone / Mobile No.	Email:		

3) Investment details

Grams of gold applied for	Issuance Price Per gram Gold.
Total Amount of Investment: Rs. _____ (in figures) Rs. _____ only (in words)	
Mode of subscription: [] Cash [] Cheque/DD [] Electronic Transfer	
Cheque/DD No..... dated/...../..... drawn on (Bank/branch)..... for (Amount) ₹..... (Rupees.....only)	
In case, investment exceeds Rs. 50,000 in cash, PAN number	

4) Depository participant details (to avail of option to hold the bond in demat form)

Depository Name	NSDL []; CDSL []; For NSDL, enter 8 digit dp ID followed by 8 digit client ID, For CDSL enter 16 digit client ID
DP / Client ID	

5) Bank Details (for Interest/Redemption payment)

Bank Name: _____	Branch Name: _____
Account No.: _____	IFSC Code: _____
Type of Account: () Saving () Current	

6) **Declaration:** I/We hereby declare and undertake that (i) my/our aggregate investment in Sovereign Gold bonds does not exceed 500 Grams during the financial year 2015-16 and (ii) the Information furnish in this application form is correct, (iii) I have read and understood the details of information for the investors as well as rights and duties of investors ([copy attached](#)). The agent/bank has explained the features of the scheme.

Signature
(1st Applicant) *

DATE: _____

Signature
(2nd Applicant)

Place: _____

Signature
Guardian

* in case of Thumb impression, pl. turn overleaf

Date, Bank Stamp & Signature of the authorized official of the bank/Post Office

**Information for Investors of
Sovereign Gold Bonds 2015-16**

Item	Sovereign Gold Bonds 2015-16
1) Category of Investor	The Bonds will be restricted for sale to resident Indian entities including individuals, HUFs, trusts, Universities, and to the charitable institutions.
2) Limit of investment	Minimum subscription 2 Grams and Maximum investment 500 Grams per investor per annum
3) Date of Issue of bonds	Date of receipt of bond will be the same which is inscribed on the holding certificate.
4) Forms of Bonds	De-mat and Physical both
5) Interest Option	Half yearly Interval, will be served directly in to the account mentioned in the application form or in the Account linked with the Demat a/c.
6) Post Maturity Interest	Post Maturity Interest is not payable
7) Bank account	It is mandatory for the investors to provide bank account details to facilitate payment of interest /maturity value
8) Nomination Facility	The sole Holder or all the joint holders may nominate one or more persons as nominee
9) Maturity period	8 years from date of issue
10) Premature redemption	On the coupon dates from the 5 th year of issuance.
11) Tradability	Trading of these bonds on exchanges/NDS-OM shall be notified.
12) Loans from banks against the security of these bonds	The holders of the said securities shall be entitled to create pledge, hypothecation or lien in favour of scheduled banks.
13) Application forms	Branches of all the scheduled commercial banks, and designated Post offices

Instructions for Investor/ Applicants

- a) Application should be complete in all respects.
- b) Incomplete applications may be rejected or delayed till full particulars are available.
- c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.
- d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
- e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
- f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- g) Nomination facility **is not available** in case the investment is **on behalf of minor**.
- h) Please provide bank account details for receiving payment through Electronic mode
- i) Please notify the change of bank account, if any, immediately.
- j) POST MATURITY INTEREST IS NOT PAYABLE.
- k) Indicate your date of birth.

Rights of the Investors

- a) Holding Certificate will be issued to the investor.
- b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank A/c provided in the Application for or in through the A/c linked to the de-mat, as the case may be.
- c) Application forms for investments under Sovereign Gold Bonds are available on the website at www.rbi.org.in/finmin.nic.in
- d) A sole holder or all the joint holders may nominate one or more nominees to the rights of the bonds.
- e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
- f) The nomination can be altered by registering a fresh nomination.
- g) The existing nomination can be cancelled by a request to the Office of Issue.
- h) The investor is entitled to receive repayment amount within five clear working days from the date of tender of application for early redemption.

In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

**THE REGIONAL DIRECTOR,
RESERVE BANK OF INDIA,
CONSUMER EDUCATION AND PROTECTION DEPARTMENT/
BANKING OMBUDSMAN
(LOCATION)**

YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

**THE CHIEF GENERAL MANAGER
INTERNAL DEBT MANAGEMENT DEPARTMENT
CENTRAL OFFICE
FORT, MUMBAI -400 001, MAHARASHTRA**

Disclaimer: - I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant